

12 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE UNION PUBLIC SERVICE COMMISSION FOR 1975-76, A MEMORANDUM AND A STATEMENT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri Charan Singh I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

(i) Twenty-sixth Report of the Union Public Service Commission for the period 1st April, 1975 to 31st March, 1976.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) above. [Placed in Library. See No. LT-412/77].

SHRI M. KALYANASUNDARAM (Triuchirapalli): This report is an important document dealing with disciplinary action on Government officials. It has been delayed for over a year. Under the rule 305(a)..

MR. SPEAKER: Why don't you read (c) also?

SHRI M. KALYANASUNDARAM: My point is that the committee has not yet been constituted. That is why I have to raise it here. I am only bringing to your notice the lacuna. Since there is delay in constituting the committee, it had no opportunity to go into the report and

find out causes for the delay. Of course, they have submitted a report regarding the delay also. Whether the reasons given for the delay are justified or not who is to examine? I want to know when the committee is going to be constituted and whether that committee will go into this question also. Having been laid on the Table of the House, how can that committee go into the matter? That is why I say, I object to it being placed now. Let it wait till the committee is constituted and goes into the matter.

MR. SPEAKER: It has already been laid on the Table.

SHRI M. KALYANASUNDARAM: I want to know whether you will allow the committee to examine this.

MR. SPEAKER: I will constitute the committee. We will discuss the matter between us and if there is any irregularity. We will certainly ask the committee to go into it and point out to the Minister so that it may not be repeated.

PAPERS UNDER COMPANIES ACT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (a) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-413/77.]

(2) (a) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1975-76.

(b) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-414/77.]

(3) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1975-76.

(b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-415/77.]

(4) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1975-76.

(b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-416/77.]

(5) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-417/77.]

(6) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1975-76.

(b) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 418/77.]

NOTIFICATIONS UNDER COMPANIES ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Cost Accounting Records (Polyester) Rules, 1977 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 24th March, 1977.

(ii) The Cost Accounting Records (Nylon) Rules, 1977 published in Notification No. G.S.R. 157(E) in Gazette of India dated the 1st April, 1977.

(iii) The Company Law Board (Bench) Amendment Rules, 1977 published in Notification No. G.S.R. 601 in Gazette of India dated the 7th May, 1977.

(iv) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Rules, 1977 published in Notification No. G.S.R. 602 in Gazette of India dated the 7th May, 1977.

(v) The Companies (Central Governments) General Rules and Forms (Amendment) Rules, 1977 published in Notification No. G.S.R. 627 in Gazette of India dated the 14th May, 1977.

(vi) The Companies (Secretary's Qualifications) (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 628